

Suo motu W.P.No.11993 of 2021  
Re: EXTENSION OF REMAND AND INTERIM ORDERS

THE HON'BLE CHIEF JUSTICE  
and  
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by the Hon'ble Chief Justice)

In the light of the improvement in the situation, the easing of the restrictions imposed by the lockdown and even the re-opening of the public transport system, the order dated May 17, 2021 as continued till July 15, 2021 by a subsequent order of June 29, 2021 need not be continued beyond July 15, 2021. The suo motu proceedings will continue so that in the unlikely event there is any further surge or lockdowns are imposed and interest of litigants and citizens need to be protected, further orders of the kind subsisting till July 15, 2021 may be issued to the extent necessary.

2. List the matter on September 13, 2021, subject to any earlier direction.

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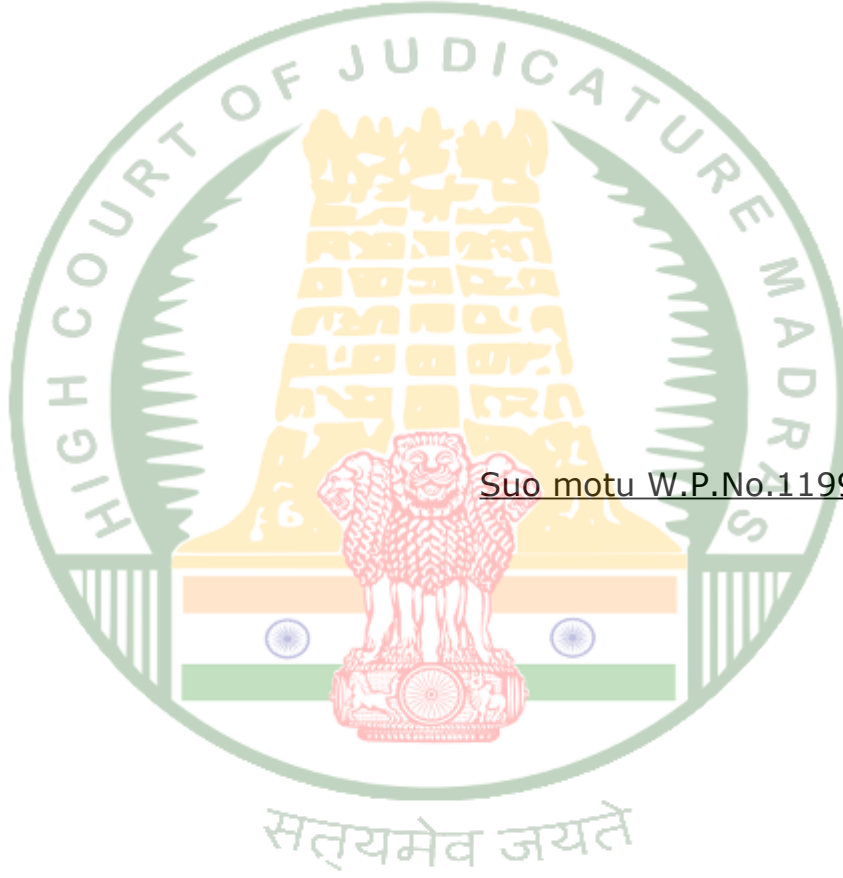
(S.B., CJ.) (S.K.R.,J.)  
12.07.2021

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